

C.A. No. 240/2019
Charanjit Lal Vs. State

08.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the appellant.

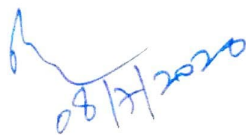
Sh. Girish Giri, Ld. Addl. P.P. for the State/respondent (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

Earlier this court was vacant.

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08/07/2020

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No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 27.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
08.07.2020

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**SC No. 122/2018
FIR No. 751/2017
PS Ranhola
State Vs. Sushil & Ors.**

08.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

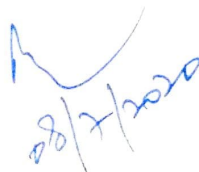
There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused persons.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

Handwritten signature and date 08/7/2020

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The case is at the stage of PE.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 27.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
08.07.2020

SC No. 646/2019
FIR No. 302/2019
PS Rajouri Garden
State Vs. Parvesh @ Shyam & Ors.

08.07.2020

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Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused persons.

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08/7/2020

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Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

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(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
08.07.2020

C.A. No. 250/2017
Sanjay Kumar Vs. Kanta Devi

08.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the parties.


Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose


08/7/2020

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SC No. 03/2016
FIR No. 93/2012
PS Ranhola
State Vs. Kuldeep & Ors.

08.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

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None for the accused persons.

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08/07/2020

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**SC No. 03/2016
FIR No. 93/2012
PS Ranhola
State Vs. Kuldeep & Ors.**

08.07.2020

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None for the accused persons.

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08/7/2020

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The case is at the stage of PE.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 27.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
08.07.2020

SC No. 56976/2016
FIR No. 94/2012
PS Ranhola
State Vs. Ravi & Ors.

08.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

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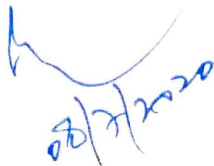
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None for the accused persons.

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(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
08.07.2020

C.A. No. 323/2019
Amarjeet Vs. State

08 07 2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Id. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the appellant.

Sh. Girish Giri, Id. Addl. P.P. for the State/respondent (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

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Earlier this court was vacant.

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22/7/2020

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(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
08.07.2020

SC No. 300/2019
FIR No. 88/2017
PS Patel Nagar
State Vs. Ravi Shankar @ Tuntun & Ors.

08.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

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None for the accused persons.

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(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
08.07.2020

**SC No. 80/2019
FIR No. 61/2018
PS Anand Parbat
State Vs. Arun Sharma @ Chhedi & Ors.**

08.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

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None for the accused persons.

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(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
08.07.2020

FIR No. 313/2016
PS Khyala
State Vs. Sanjay Kumar Sahu
U/s 302/201/34 IPC

08.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

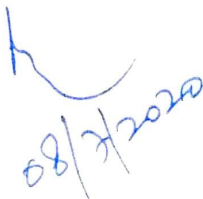
There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri F.K. Jha, Ld. Counsel for the applicant/accused namely Sanjay Kumar Sahu through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App. from residential office. Sh. Dhan Bahadur Thapa, Reader of the court of the undersigned has hosted the CISCO Webex meeting today.

Heard.

A handwritten signature in blue ink, followed by the date '08/7/2020' written vertically.

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Ld. Counsel for the applicant/accused submits that due to some technical error the present application has been put up before the court today, however, similar application was fixed on 07.07.2020 which is now fixed for hearing on 10.07.2020 through video conferencing. Ld. Counsel for the applicant/accused submits that he has already sent the e-mail message to the dedicated e-mail ID of the court regarding withdrawal of the present application under consideration. The printout of said e-mail message be taken on record. Reader of the court has confirmed that e-mail message has been so received.

In view of above submissions the present application is hereby dismissed as withdrawn.

Copy of the order be provided to both the sides. One copy of the order be sent to the concerned Jail Superintendent for information.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
08.07.2020

FIR No. 313/2016
PS Khyala
State Vs. Sanjay Sahu
U/s 302/201/34 IPC

08.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.


There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri Puneet Kumar Balyan, Ld. Amicus Curiae for the applicant/accused namely Sanjay Sahu through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App. from residential office. Sh. Dhan Bahadur Thapa, Reader of the court of the undersigned has hosted the CISCO Webex meeting today.

This is application for extension of interim bail.


08/7/2020

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Ld. Addl. P.P. for the State submits that similar application is already pending which is already fixed for hearing for 10.07.2020 which has been filed by one Sh. F.K. Jha, advocate.

In these circumstances, the Ld. Amicus Curiae for applicant submits that present application may be dismissed as withdrawn.

In view of above submission the present application is hereby dismissed as withdrawn.

Copy of the order be provided to both the sides. One copy of the order be sent to the concerned Jail Superintendent for information.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
08.07.2020

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FIR No. 460/2017
PS Punjabi Bagh
State Vs. Amit Kumar & Ors.
U/s 392/394/397/34 IPC & 27/54/59 Arms Act

08.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.


Shri Mohit Batra, Ld. Counsel for the applicant/accused namely Amit through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App. from residential office. Sh. Dhan Bahadur Thapa, Reader of the court of the undersigned has hosted the CISCO Webex meeting today.

This is fresh bail application.

Ld. Counsel for the applicant/accused has submitted that one application for regular bail of the same applicant namely Amit is

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08/7/2020

already pending before the court.

Ld. Addl. P.P. for the State submits that two similar bail applications of same applicant in same case cannot be entertained simultaneously.

Ld. Counsel for the applicant/accused submits that he may be permitted to withdraw the present bail application with liberty to file an application for early hearing of the other bail application which is already pending in the court and due to lock-down due to COVID-19 Pandemic he could not press the said application earlier.

In view of above facts and circumstances and submissions made and in the interest of justice the present application is hereby dismissed as withdrawn with liberty to the applicant to move appropriate application for early hearing as prayed above. Ordered accordingly.

Copy of the order be provided to both the sides. One copy of the order be sent to the concerned Jail Superintendent for information.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
08.07.2020

**FIR No. 487/2016
PS Patel Nagar
State Vs. Shahid
U/s 392/397/411/34 IPC & 25/27 Arms Act**

08.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.


Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri Indu Bhushan, Ld. Counsel for the applicant/accused namely Shahid through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App. from residential office. Sh. Dhan Bahadur Thapa, Reader of the court of the undersigned has hosted the CISCO Webex meeting today.

This is fresh bail application.

Report of IO has not come so far.


28/7/2020

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On request put up for consideration through video conferencing on 13.07.2020. Meanwhile, report of IO be summoned. There are intervening holidays i.e. second Saturday and Sunday.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
08.07.2020

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- 1) **FIR No. 512/2019**
PS Ranhola
State Vs. Ambika Prasad @ Pinta & Ors.
U/s 302/34 IPC
- 2) **FIR No. 512/2019**
PS Ranhola
State Vs. Sonu
U/s 302/34 IPC

08.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

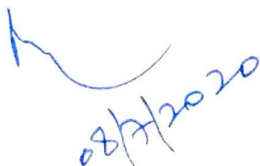
There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Sh. Sanjay Kumar, advocate and Ms. Ranjeet Bedi, advocate are present on behalf of applicant/accused namely Sonu through video conferencing through CISCO Webex App. Both the Ld. Counsels for applicant have connected in same video conference.

The undersigned is hearing through video conferencing through CISCO Webex App. from residential office. Sh. Dhan Bahadur Thapa, Reader of the court of the undersigned has hosted the CISCO

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08/7/2020

Webex meeting today.

Reply of Insp. Sahi Ram, PS Ranhola dated 08.07.2020 has come.

Reader of the Court has reported that there are two different applications for interim bail moved by same accused namely Sonu in same case FIR. Both the applications be clubbed with each other.

The above named Ld. Counsels have moved two different applications i.e. one by Sh. Sanjay Kumar another by Ms. Ranjeet Bedi, advocate. Both the Ld. Counsels seek adjournment for seeking instructions from the parties regarding withdrawal of one application.

Ld. Addl. P.P. for the State has submitted that both the applications cannot be heard simultaneously.

Ld. Counsel for the applicant/accused has submitted that the grounds taken in both the applications are different.

On request on behalf of applicant, put up for consideration of these applications on 10.07.2020 through video conferencing. Meanwhile, instructions be taken on behalf of applicant.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
08.07.2020